

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1300/(MAH)/2017

CORAM:


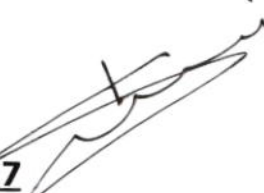
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES: IFCI Limited
V/s.
Viz Infra Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Prachi Wazalwar	Adv for. Respondent	
2.	Adv. Shavez Mukri a/w Adv. Anura Hanappa	For ORDER Petitioner. <u>CP 1300/I&BC/NCLT/MB/MAH/2017</u>	

1. After hearing the Learned Representatives of both sides for some time, this Bench raised certain queries, about the terms of settlement ^{as per} and Books of Accounts ^{respective} respectively. ^{yes}
2. Matter is adjourned to **04.01.2018, First on Board.**

Sd/-

BHASKARA PANTULA MOHAN

Member(Judicial)

Date : 15.12.2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)